



**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI-110054**

SESSION REVIEW

**Fourth Session (Winter Session) of Eighth Assembly
(05.01.2026 to 09.01.2026)**

SUMMONS

Summons for the Fourth Session (Winter Session) of the Eighth Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 26.12.2025.

DURATION OF THE SESSION

The Fourth Session (Winter Session) of the Eighth Legislative Assembly commenced on 05.01.2026 and was adjourned sine-die by the Hon'ble Speaker on 09.01.2026 after holding five (05) sittings. The sittings were held on 05.01.2026, 06.01.2026, 07.01.2026, 08.01.2026 and 09.01.2026. The House conducted its business for 12 Hours and 39 Minutes.

The Business conducted by the House during the Fourth Session (Winter Session) is summarized below.

HON'BLE LIEUTENANT GOVERNOR'S ADDRESS AND MOTION OF THANKS

The Hon'ble Lieutenant Governor addressed the House on 05th January, 2026 at 11:00 A.M.

After the departure of the Hon'ble Lieutenant Governor, the House was convened and the Secretary, Legislative Assembly laid the copy of the Address of the Lieutenant Governor on the Table of the House.

Thereafter, Hon'ble Minister Shri Ravinder Indraj Singh moved the following Motion on 06th January, 2026:

“That this House expresses its gratitude to Hon'ble Lieutenant Governor for his address delivered to the Assembly on 05th January, 2026”.

Thirteen (13) Members including Shri Mohan Singh Bisht, Hon'ble Deputy Speaker and Shri Ashish Sood, Hon'ble Minister participated in the debate. The Hon'ble Chief Minister replied to the discussion.

The Motion of Thanks was unanimously adopted by voice vote on 09th January, 2026.

OBITUARY REFERENCE

The House paid homage on the demise of the following:-

1. Sh. Rajesh Gahlot, Former Member, Legislative Assembly of NCT of Delhi.
2. Sh. Vijay Kumar Malhotra, Former Member of Parliament & Former Leader of Opposition, Legislative Assembly of NCT of Delhi.
3. Sh. Vinay Sharma, Former Member, Legislative Assembly of NCT of Delhi.
4. The loss of 15 lives in the car blast near Lal Qila, Delhi on 10/11/2025.

The House observed two minutes' silence as a mark of respect to the departed souls.

DISCIPLINARY ACTION

1. On 05 January 2026, Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs drew the attention of the Chair to the disorderly and disruptive conduct of Hon'ble Members of the Opposition during the Address of the Hon'ble Lieutenant Governor. He also moved the following motion:

“That this House condemns the disorderly conduct of Shri Sanjeev Jha, Shri Kuldeep Kumar, Shri Som Dutt and Shri Jarnail Singh, Hon'ble Members of the Opposition, which is not in conformity with the rules to be observed by the Members of this House, and that the said Members be suspended to from the Fourth Session of the Eighth Legislative Assembly for the three days i.e. 5th, 6th & 7th January, 2026.”

The motion was adopted.

2. On 09.01.2026, the Chair informed the House that he had named Shri Kuldeep Kumar, Sh. Jarnail Singh and Sh. Sanjeev Jha, Hon'ble Members of Opposition for obstructing the proceedings of the House.
3. On 09.01.2026, the Chair named Members of Opposition Party Shri Som Dutt and he was escorted out by the Marshals for obstructing the proceedings of the House.
4. On 09.01.2026, Shri Abhay Verma, Hon'ble Chief Whip, proposed that Shri Sanjeev Jha, Shri Kuldeep Kumar, Shri Jarnail Singh and Shri Som Dutt, Hon'ble Members of Opposition, be suspended from the House for the remaining Part of the Fourth Session of the Eighth Legislative Assembly. The House agreed to it.

MATTER RAISED BY HON'BLE MEMBERS

Questions: -

A total of 351 notices of questions were received for this session for Question Hour. Out of these, 60 notices of Starred Questions and 263 notices of Un-Starred Questions were admitted and laid on the Table of the House, except Un-starred Question No.99, 114,121,122,123 and 229 reply of which were not received from the departments. 20 notices were disallowed and 08 notices were clubbed.

Special Mention (Under Rule 280): -

124 Notices for Special Mention were received during the Session. 43 Matters were raised in the Session under Rule 280.

Statement made by Hon'ble Minister (Rule-270):

1. On 06.01.2026, Shri Kapil Mishra, Hon'ble Minister made a statement regarding 350th Martyrdom Anniversary of Sri Guru Tegh Bahadur Ji. 07 Members Participated in the discussion including Shri Manjinder Singh Sirsa, Hon'ble Minister and Smt. Rekha Gupta, Hon'ble Chief Minister also expressed their views.

Shri Manjinder Singh Sirsa, Hon'ble Minister and other Members of Ruling Party alleged that Ms. Atishi, Hon'ble Leader of Opposition used objectionable remarks against Sikh Gurus and demanded apology from her.

On 07.01.2026, Shri Tarvinder Singh Marwah, Hon'ble Member, Shri Kapil Mishra, Hon'ble Minister and other Members of Ruling Party drew the attention of the Chair against objectionable remarks made by Ms. Atishi, Hon'ble Leader of Opposition against Sikh Gurus on 06/01/2026 and demanded that she should tender apology in this regard.

The Chair expressed deep concern and anguish over the absence of Ms. Atishi, Hon'ble Leader of the Opposition from the House to clarify her position on such serious and sensitive matter which has led to the disruption of the proceedings of the House.

On 08.01.2026, Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs requested that the matter pertaining to the remarks made by Ms. Atishi, Hon'ble Leader of Opposition against the Sikh Gurus on 06/01/2026, be referred to the Committee of Privileges. The Chair referred the said matter to the Committee of Privileges.

2. On 09.01.2026, Shri Parvesh Sahib Singh, Hon'ble Minister of Water made a statement regarding supply of drinking water.

3. On 09.01.2026, Shri Ashish Sood, Hon'ble Minister made a statement regarding 150th Anniversary of National Song 'Vande Mataram'. 06 Members participated in the discussion including Smt. Rekha Gupta, Hon'ble Chief Minister.

As unanimously endorsed by the House, the Chair directed the Secretariat to play the full National Song, 'Vande Mataram', instead of only the first two stanzas, and to ensure that the complete text is displayed on all the tablets installed in the House whenever the song is required to be played.

4. On 09.01.2026, Shri Manjinder Singh Sirsa, Hon'ble Minister made statement regarding present status of the Environment in Delhi and the major steps being taken by the Government to control the pollution. 12 Members participated in the discussion including Shri Ashish Sood, Hon'ble Minister and Smt. Rekha Gupta, Hon'ble Chief Minister.

Statement made by Hon'ble Members

1. On 08.01.2026, Shri Harish Khurana, Hon'ble Member stated that he had sent a complaint against the indecorous act of Sh. Jarnail Singh, Hon'ble Member of Opposition. The Chair informed that the matter has been referred to the Committee of Privileges.
2. On 09.01.2026, Shri Abhay Verma Hon'ble Chief Whip drew the attention of the Chair towards a Press Release and stated that the Jalandhar Police Commissionerate had filed a FIR on the issue of statement of Smt. Atishi which had been referred to the Committee of Privileges. He stated that as per the Press Release the Punjab Police claimed that the video clip was tampered and sought to know how the Punjab Police could act on an issue which the House had already initiated action and that involved the proceedings of the Delhi Assembly. He proposed that this issue be also referred to the Committee of Privileges.

The Chair stated that he condemned the action of the Punjab Police which amounted to breach of privilege and contempt of the House. He stated that it was a serious issue that a FIR was lodged against a Minister on the basis of a video which was the property of the House. He stated that only the House could take cognizance of the recording of its proceedings and by declaring it as tampered the Punjab Police had lowered the dignity of the House. He stated that on the request of the Opposition the video had been sent for forensic examination. Taking the sense of the House, he assured that he had received the documents from Shri Abhay Verma and that strict action would be taken against the persons responsible for this incident and those who had conspired.

Presentation and Voting on the Supplementary Demands (2025-2026):

Smt. Rekha Gupta, Hon'ble Chief Minister/Finance Minister presented the first batch of Supplementary Demands for Grants for the Financial Year 2025-2026. The Supplementary Demands were considered Demand-wise and passed by voice-vote.

Legislation

1. On 06.01.2026, Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs introduced "The Court Fees (Delhi Amendment) Bill, 2026 (Bill No. 01 of 2026)" with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise. Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs moved that the Bill be passed on 09.01.2026.

The Motion was put to vote and adopted by voice-vote.

2. On 09.01.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/ Finance Minister introduced "The Delhi Appropriation (No.1) Bill, 2026" (Bill No. 04 of 2026) with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/ Finance Minister moved that the Bill be passed. The Motion was put to vote and adopted by voice-vote.

The Motion was put to vote and adopted by voice-vote.

3. On 09.01.2026, Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs introduced "The Delhi Jan Vishwas (Amendment Provisions) Bill, 2026 (Bill No. 02 of 2026)" with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise.

Shri Satish Upadhyay and Shri Ajay Kumar Mahawar, Hon'ble Members also expressed their views.

Shri Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs moved that the Bill be passed on 09.01.2026.

The Motion was put to vote and adopted by voice-vote.

4. On 09.01.2026, Shri Pravesh Sahib Singh, Hon'ble Minister on behalf of Shri Kapil Mishra, Hon'ble Minister introduced "Delhi Shops and Establishments (Amendment) Bill, 2026 (Bill No. 03 of 2026)" with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise. Shri Pravesh Sahib Singh, Hon'ble Minister moved that the Bill be passed on 09.01.2026.

The Motion was put to vote and adopted by voice-vote.

PAPERS LAID

1. On 06.01.2026, Shri Ashish Sood, Hon'ble Minister of Power laid copies of the following on the table of the House:
 - i. Notification No. F. 5(27)/2025/DERC/Power/6032 dated 25/09/2025 regarding Delhi Electricity Regulatory Commission (Budget)(Amendment) Rules, 2025 (Hindi and English Version).

- ii. Annual Report of Delhi Electricity Regulatory Commission (DERC) for the year 2023-24 (Hindi & English Version).
- iii. Notification No. F. 17(220)/DERC/Engg./2023-24/7898/750 dated 07/08/2025 and Corrigendum No. F. 17(220)/DERC/Engg./2023-24/7898/751 dated 07/08/2025 regarding Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (Seventh Amendment) Regulation, 2025(Hindi and English Version).
- iv. Notification No. F. 17(332)/ DERC/Engg./2024-25/8107/992 dated 10/10/2025 regarding Delhi Electricity Regulatory Commission (Renewable Purchase Obligation and Renewable Energy Certificate Framework Implementation) Regulation, 2025 (Hindi and English Version).
- v. 10th Annual Report of Delhi Technological University for the year 2023-24 (1 August, 2023 to 31 July, 2024) (Hindi and English Version).
- vi. Audit Report of CAG on Annual Accounts for the year 2018-19 to 2021-22 of Netaji Subhash University of Technology (Formerly Netaji Subhas Institute of Technology) - Audit alongwith Action Taken Report (Hindi & English Version).

COMMITTEE REPORT

1. On 06.01.2026, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, presented the *Third Report of Business Advisory Committee*. The report was put to vote and adopted by voice-vote on 09.01.2026.

2. On 06.01.2026, Shri Parduyman Singh Rajput, Hon'ble Chairperson/Member presented the First Report of *Committee of Privileges*. The report was put to vote and adopted by voice-vote on 09.01.2026.

Sh. Pravesh Sahib Singh, Hon'ble Minister of Legislative Affairs expressed his views and also moved a motion:

“That this House agrees with the Recommendations contained in the First Report of the Committee of Privileges presented to the House on 6th January 2026:

That this House directs Shri Arvind Kejriwal, Shri Ram Niwas Goel, Shri Manish Sisodia and Smt. Rakhi Birla to appear in person before the Committee of Privileges as and when summoned and:

(i) Explain their absence from the sittings of the Committee which were scheduled on 13th November 2025 and 20th November 2025; and

(ii) *Provide any information or documents that may be in their possession to the Committee of Privileges for establishing the authenticity of the existence of a 'Faansi Ghar' in the Assembly precincts.*

That in the event of Shri Arvind Kejriwal, Shri Ram Niwas Goel, Shri Manish Sisodia and Smt. Rakhi Birla failing to appear before the Committee of Privileges as and when summoned, the Hon'ble Speaker may take any necessary steps to enforce their attendance".

The Motion was put to vote and adopted by voice-vote.

WELCOME BY THE CHAIR

On 06.01.2026, the Chair welcomed Dr. Jagdish Mukhi, Former Minister, Govt. of NCT of Delhi who was present in the LG's Gallery of the House and Sh. Naseeb Singh, Former Member who was present in the Visitor's Gallery of the House.

STATEMENT/ANNOUNCEMENT BY CHAIR

1. On 06.01.2026, Hon'ble Speaker informed the House that he had received a complaint from Sh. Ajay Mahawar, Hon'ble Member, in which he stated that the Aam Aadmi Party convener, Sh. Arvind Kejriwal, former Chief Minister, Sh. Sanjeev Jha, Hon'ble Member and other leaders were making allegations through newspapers/media that the Delhi government had ordered government teachers in Delhi to count stray dogs, while the Delhi government has repeatedly denied it. Taking cognizance of the matter, the Chair referred the matter to the Department Related Standing Committee on Education with the direction to submit a report in this regard to the House.

2. On 06.01.2026, The Chair drew the attention of the House towards the incorrect and malafide statements made by Ms. Atishi, Hon'ble Leader of the Opposition, in the media regarding the ground of suspension of Members of Opposition and discussion on Air pollution. The matter was referred to the Committee of Privileges.

3. On 08.01.2026, the Chair directed the Legislative Assembly Secretariat to forward the video clip of the remarks made by Ms. Atishi, Hon'ble Leader of Opposition, during the sitting of the House held on 06/01/2026 to the Forensic Science Laboratory, Government of N.C.T. of Delhi for verification of its authenticity and genuineness of the statement and directed to submit its report within 15 days.

4. On 08.01.2026, on the request of the Hon'ble Minister of Legislative Affairs and in view of the exigency of pending Business of the House, the Chair extended the sitting of the House for one day i.e. upto Friday, the 9th January, 2026.

5. On 09.01.2026, the Chair requested the Members to use NeVA module for taking help while delivering their speech and mark their attendance by login through respective Tablets in Assembly hall.
